

ITEM NO.8 Court 10 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).32/2022

PINTU ACHERJEE & ANR.

Petitioner(s)

VERSUS

INSTITUTE OF CHARTERED ACCOUNTANTS
OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.7128/2022-STAY APPLICATION)

Date : 31-01-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Pai Amit, AOR
Ms. Pankhuri Bhardwaj, Adv.

For Respondent(s) Mr. Pramod Dayal, AOR
Mr. Nikunj Dayal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Pramod Dayal, learned counsel accepts notice on behalf of
the respondents.

Tag along with TC(C) No(s).29/2021.

No coercive steps to be taken against the petitioners pursuant
to the proceedings which have been concluded based on the impugned
guidelines till the next date of hearing.

List the matter on 08.03.2022.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER